

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1317
TO BE ANSWERED ON 11.12.2023

Clearance to the Projects

1317. DR. K. JAYAKUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Pollution and Environmental Clearance and Wildlife clearance is being given to a project separately; and
- (b) the reasons for not providing such clearances to a project in a single communication?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) and (b) The Consent to Establish as well as Consent to Operate are granted by respective State Pollution Control Boards/Pollution Control Committees under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Further, the Environmental Clearance (EC) is granted by the Ministry or State level Environment Impact Assessment Authority (SEIAA), as the case may be, under the provisions of Environment (Protection) Act, 1986. The Wildlife Clearance is approved/recommended by the National Board for Wildlife or the Standing Committee of the National Board for Wildlife under the provisions of Wild Life (Protection) Act, 1972. As these approvals are granted by different authorities at Central and State levels under different Acts and related Rules, having different requirements, processes and timelines, they are granted and communicated separately. The EC for a project is granted with the condition that it is subject to receipt of Forest Clearance/Wildlife clearance, as applicable.
